

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 103
CAA-26(ND)/2020

IN THE MATTER OF:

**M/s K.R. Equipments Pvt. Ltd. and
M/s. Cleanauto Solutions Pvt. Ltd.**

...APPLICANT

Section

Under Section 230-232

Order delivered on 19.06.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)**

For the Applicant/Petitioner

**:Mr. Parveen Kumar Mittal,
Advocate**

For the RD/OL

:Ms. Tania Sharma, Advocate

For the I.T. Department

:Mr. Shailendera, Advocate

ORDER

Heard the submissions made by the Learned Counsels for the petitioner, RD/OL and Learned Counsel for the Income Tax Department. Learned Counsel for the RD has submitted that certain queries have been raised in the matter and on receipt of the clarification from the petitioners regarding those queries they will be in a position to file their report and prayed for time in the matter. Learned Counsel for the Income Tax Department also prayed for time as the Learned Counsels for regulators have prayed for time. Two week's time has been granted in this matter. Post the matter to 10th July, 2020.

—sd—

**(Sumita Purkayastha)
Member (T)**

—sd—

**(P.S.N. Prasad)
Member (J)**

(Annu)